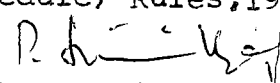


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TA/RA/GCR No. 179 1989
in OA 84/88

J.C. Bhutani
APPLICANT(S) COUNSEL

UOI & Ors. VERSUS Shri K.C. Mittal
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
15-11-1989.		<p style="text-align: center;"><u>ORDER</u></p> <p><u>Per Shri P. Srinivasan, Member (A)</u></p> <p>By this Review Application, the respondents in O.A. NO. 84/88 want us to review our order dated 1.09.1989 by which the said O.A. was disposed of by us.</p> <p>2. We have perused the application for review carefully. We find that the review applicants (the respondents in the O.A.) are really challenging our order on the ground that we have not properly applied the judgment in P. Ganeshwar Rao's case and that, we have also gone wrong in interpreting the relevant rules on the subject.</p> <p>3. This is not a proper subject matter of review since it does not involve an error apparent from the record. Error, if any, in interpreting a judgment of the Supreme Court of the rules on the subject, cannot be remedied in review. The remedy lies elsewhere.</p> <p>4. In view of the above, we dismiss the R.A. after circulating it amongst ourselves in terms of Rule 17 (iii) of the Central Administrative Tribunal (Procedure) Rules, 19</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"><div style="text-align: center;"><p>15.11.89 (T.S. Oberoi) Member (J)</p></div><div style="text-align: center;"><p> (P. Srinivasan) Member (A)</p></div></div>